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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

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NDOH: 21.02.2024

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RESPONDENT NO. 55

THROUGH 

S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar
ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

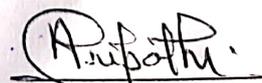
NEW DELHI – 110029.

Ph. 9313119255 | deeksha.kakar@scladi.com

New Delhi

Dated:17.02.2024

For PBR Infratech Pvt. Ltd.


Director

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

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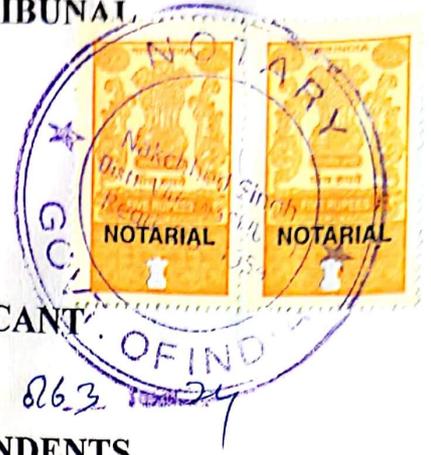
STATE OF U.P & OTHERS

...APPLICANT

S.No.

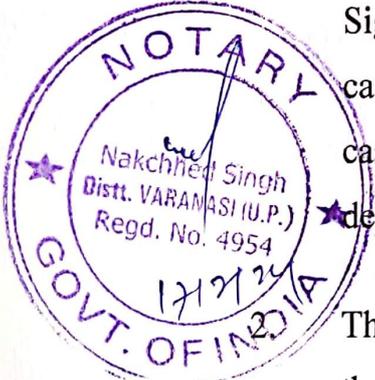
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...RESPONDENTS



**OBJECTIONS BY WAY OF AFFIDAVIT ON BEHALF OF
RESPONDENT NO.55, TO THE REPORT DATED
06.01.2024 SUBMITTED BY JOINT COMMITTEE ALONG
WITH REPORT OF COMPLAINEE.**

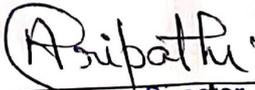
I, Mr. Arun Kumar Tripathi, Authorized Signatory/Partner for M/s PBR Infratech Private Limited (Unit-4), Sonpur, Bhagwat, Chunar, Mirzapur aged about 50 years, do hereby solemnly affirm and declare as under:

1. That the Deponent is the Designated Partner/Authorised Signatory of Respondent No.55 in the above-mentioned case and as such is well conversant with the facts of the case and as such duly authorized/competent to swear and depose this Affidavit.

That the present objections are being filed to the report of the Joint Committee dated 06.01.2024, containing factual status of 26 stone crushers and 40 mining leases, filed in terms of the directions issued by this Hon'ble Tribunal under the Order Dated 17th October, 2023, passed by this Hon'ble Tribunal in the above Application.

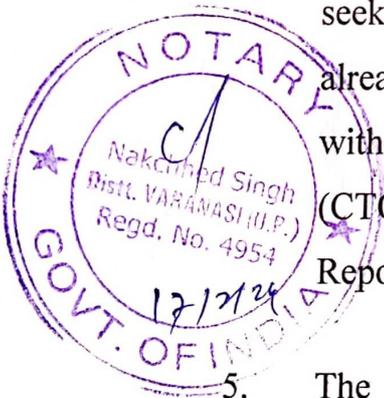
For PBR Infratech Pvt. Ltd.

AKT
NCSA
17/12/24


Director

3. At the outset, it is respectfully submitted that certain observations recorded under the Joint Committee Report in respect of the compliances by the Respondent are factually incorrect. It is also submitted that based on such incorrect observations, the Respondent has also received a communication dated 12.01.2024 from the UPPCB, imposing Environmental Compensation upon the Respondent. By the response dated 30.01.2024 addressed on behalf of the Respondent to the UPPCB, the Deponent has sought to place on record the factual inaccuracies contained in the Report as also provide proof of the compliance thereof. Copy of the said communication issued by UPPCB and the Response thereto is annexed hereto as Annexure "A-1".

4. That by way of the present Affidavit, the Deponent is also seeking to place on record the compliance which has already been undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), some of which have been wrongly stated under the Report of the Joint Committee.



5. The Deponent has established a stone crusher Industry Unit at Arazi No. 135Mi, Area-1.2008 Hectare, Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District-Mirzapur.

6. In terms of the report of the Joint Committee, the Respondent is raising the following objections towards the recommendations and observations of the Joint Committee along with status of compliance in respect thereof:

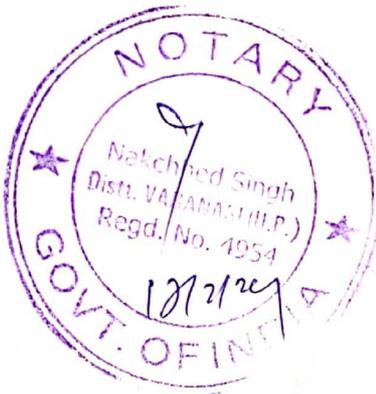
For PBR Infratech Pvt. Ltd.

(Signature)
17/2/24

(Signature)
Director

- (i) Under S.no. 6.12(c)-(d), it has been observed that,
- “The plants and machinery of the industry such as primary jaw crusher, secondary jaw crusher, vibrating screens (waterfall) and conveyor belts have partially covered with tin shed or metallic sheet.”*
- “A telescopic suit has not installed at the ends of conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading.”*

It is submitted that the Respondent Industry has Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, for controlling 'stone dust' and the reject 'fine dust'. The Industry has further covered conveyors of all belts. The Industry regularly operates the water sprinkling system to control process of emission and dust suppression, by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points. The Industry has also provided for ventilation in the enclosures covered by canvas bag-filters to arrest the escaping dust. The Respondent industry has further closed metal sheet enclosures at the dust emitting points i.e. the crushers, including their discharge points, screens and at the transfer points of conveyor belts. Further, the Industry has made proper arrangements of a door, with opening and closing facility, for cleaning and maintenance and flexible covers at entrance and exit of the conveyor belts.



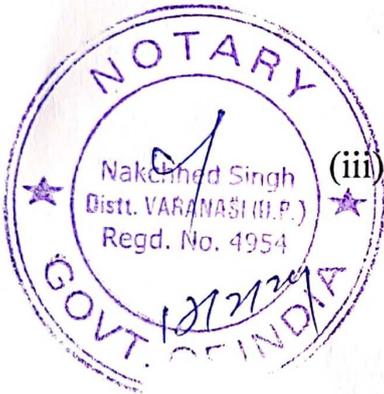
For PBR Infratech Pvt. Ltd.

A. Pathi
Director

lib
NIC
Adc
17/2/24

- (ii) Under S.no. 6.12(e), it has been observed that, *"Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electric-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put before committee during visit."*

It is respectfully submitted the Respondent industry has duly installed a separate energy meter and electromagnetic water flow meter for measuring of electric consumption and water consumption separately, during water sprinkling for dust suppression. Further the Industry is also maintaining a proper log book for electric and water consumption record, which is available at the site.



- (iii) Under S.no. 6.12(g)-(h) it has been observed that,

"Industry has planted some trees in the premises, which is partially complying condition imposed in CTO."

"A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33 % of the land on which the industry is established as per the "Protocol for Development of Green Belts" notified vide Board Office order No.H16405/220/2018/02."

In this regard, it is respectfully submitted that the Respondent Industry is located on a hill, wherein sand stone mining is undertaken. Due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation.

The Compliance of the condition of maintaining the
For PBR Infratech Pvt. Ltd.

12/12/24

(Signature)
Director

green belt in terms of the "Protocol for Development of Green Belts" has not been found possible, despite efforts by the Respondent Industry. However, the Deponent has planted number of trees around the Industry and undertakes to maintain the same, and make further plantation, wherever possible.

- (iv) Under S.no. 6.12 (i), it has been observed that, *"Industry has partially constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements."*



It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that Respondent Industry has constructed metallic roads inside the premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust. Additionally, the industry undertakes regular wetting of the ground through tanker mounted sprinklers/smog guns within the premises. Furthermore, the Industry has proper arrangements for covering while transportation, to minimize the generation of dust emissions, during loading, unloading, handling and storage of final material/products. The stretches of the main highways passing in the vicinity of the area are also metaled and the approach and link roads to the Industry are also metaled. It may also be relevant to mention here that due to the heavy load/weight of the material transported, the metallic road suffers damage from time to time, which requires maintenance on regular basis.

For PBR Infratech Pvt. Ltd.

W/ NRC
*ch
19/2/24

(Signature)
Director

- (v) Under S.no. 6.12(j), it has been observed that, *“Industry has established a Diesel generator having capacity of 500 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from DG set in the industry.”*

In this regard, it is respectfully submitted that the Industry has a duly installed electricity connection for its operation. The Generator found at the site was being used prior to receiving the electricity connection, and has been disconnected not being in use for more than two years. However, despite the foregoing, it is submitted that the Deponent undertakes to establish the height of the exhaust pipe, if so directed, or remove the Generator from the Industry Site.



- (vi) Under S.no. 6.12(k), it has been observed that, *“As per Regional Office, UPPCB, Sonbhadara records, The Industry has not submitted compliance report of conditions imposed in CTO dated 26.05.2022 issued by UPPCB.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the half yearly compliance report, in terms of the EC, has been regularly submitted by the Respondent Industry. The last compliance report submitted by the Respondent is dated 01.09.2023. The Respondent is also in the process of filing a fresh compliance

For PBR Infratech Pvt. Ltd.

(w)
NIK
ACL
17/2/24

Asubathi
Director

report. The copy of the Compliance Report dated 01.09.2023 is annexed hereto as Annexure "A-2".

7. In addition to the aforesaid, the Deponent undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, to ensure adequate compliance.

For PBR Infratech Pvt. Ltd.

(Signature)

DEPONENT Director

(Signature) NIK
Adv.
17/2/24

VERIFICATION

Verified on this the _____ day of February, 2024 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

DEPONENT

For PBR Infratech Pvt. Ltd.

(Signature)

Director

(Signature) NIK
Adv.
17.2.24

स्वयं शपथकर्ता ने शपथ ग्रहण किया

Oathed by Deponent before me

प्रस्तुति द्वारा अतिवचन प्रति... 07.02.2024

Counselled by Advocate Shree.....

(Signature)

एन सिंह एडवोकेट नोटरी भारत सरकार

N. Singh Advocate Notary Govt of India





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०

Ref. No. /HOS692/c-2/NGT-67/SCN/24
सेवा में,

दिनांक

Date 19/11/2023

पंजीकृत

M/S P.B.R. INFRATECH PRIVATE LTD.,
UNIT-04, VILL.-SONPUR, CHUNAR,
MIRZAPUR.

यह कि उद्योग M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, CHUNAR, MIRZAPUR. जिसे आम उद्योग कहा जायेगा, स्टोन ग्रेट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण समुचित समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानुसार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएँ स्थापित नहीं पायी गयीं। उद्योग द्वारा प्रक्रिया से अनिष्ट उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

समुचित समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S P.B.R. INFRATECH PRIVATE LTD., UNIT-04, VILL.-SONPUR, CHUNAR, MIRZAPUR. को संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली दिव्य आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करे कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रुपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिसूचित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित कर अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करे।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 की, विनूति खण्ड, गोमती नगर,

लखनऊ - 226010

दूरभाष : 0522-2720828, 2720831

फैक्स : 0522-2720764, 2720676

ई-मेल : info@uppcb.com

वेबसाइट : www.uppcb.com

T.C. - 12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010

Phone : 0522-2720828, 2720831

Fax : 0522-2720764, 2720676

E-mail : info@uppcb.com

Website : www.uppcb.com

PBR INFRA TECH PRIVATE LIMITED

H. No. C 32/14-K4, Chandua Hablibpura, Annapurna Nagar Colony, Varanasi
Mob.: 8400037700, 8953837004

Date.....

सेवा में,

क्षेत्रीय अधिकारी महोदय,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
सोनमद।

विषय: मे० पी०बी०आर० इन्फ्राटेक प्रा०लि०(युनिट-4), ग्राम-सोनपुर, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच०५५६९२/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ को निक्षेप किये जाने के संबंध में।

महोदय,
कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच०५५६९२/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त क्रशर प्लांट का निरीक्षण संयुक्त समिति द्वारा दिनांक-२८.१२.२०२३ से दिनांक-३०.१२.२०२३ के मध्य किया गया तथा पाया गया कि उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयीं। तत्कम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८६ तथा संशोधित की धारा ३१-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी है। प्रक्रिया उत्सर्जन से होने वाले डस्ट उत्सर्जन के नियंत्रण हेतु स्पिंकलर एवं एंटी स्मॉग गन स्थापित किया गया है, जिसका नियमित संचालन किया जाता है। उद्योग परिसर के चारों तरफ विण्ड ब्रेकिंग वॉल, टिन शेड से कवर्ड किया जाना एवं ग्रीन बेल्ट का समुचित विकास किया गया है, जिस संबंध में नोटिफिकेशन शपथ-पत्र संलग्न है। उद्योग को बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ को निक्षेप करने की कृपा करें।

संलग्नक-उपरोक्तानुसार।

भवदीय

(अरुन कुमार त्रिपाठी)

डायरेक्टर मे० पी०बी०आर० इन्फ्राटेक प्रा०लि०(युनिट-४),
मीरजापुर

प्रतिलिपि: मुख्य पर्यावरण अधिकारी(वृत्त-२), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ निक्षेप करने की कृपा करें।

(अरुन कुमार त्रिपाठी)



उत्तर प्रदेश UTTAR PRADESH

GE 963446

शपथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,

सोनमद्र।

मैं अरुन कुमार त्रिपाठी पुत्र श्री कपिलमुनि त्रिपाठी निवासी-सरस्वतीनगर कालोनी, टी०सी०आई० ट्रांसपोर्ट के पीछे, चांदपुर, जनपद वाराणसी (उ०प्र०) का मूल निवासी हूँ। मेसर्स पी०बी०आर० इंक्रेटेक प्रा०लि०(युनिट-४), सोनपुर, तहसील-चुनार, जनपद मीरजापुर का डायरेक्टर हूँ। उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच०५६०२/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyers.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'.
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises
10. Industry has Dense Green belt along the boundary wall.

कमश:.....२/.....पर

Arupath

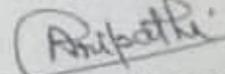
(2)

11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.
17. Industry has maintain logbook of consumed electricity for measurement of quantity of water consumption.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्रॉस 01 से 17 तक पर दी गयी सूचनायें पूर होशोहवाश में दी गयी हैं तथा इसमें कोई तथ्य छिपाया नहीं गया है। ईश्वर मेरी मदद करें।

दिनांक-30.01.2024

हठ रापथग्राही



(अरुण कुमार त्रिपाठी)

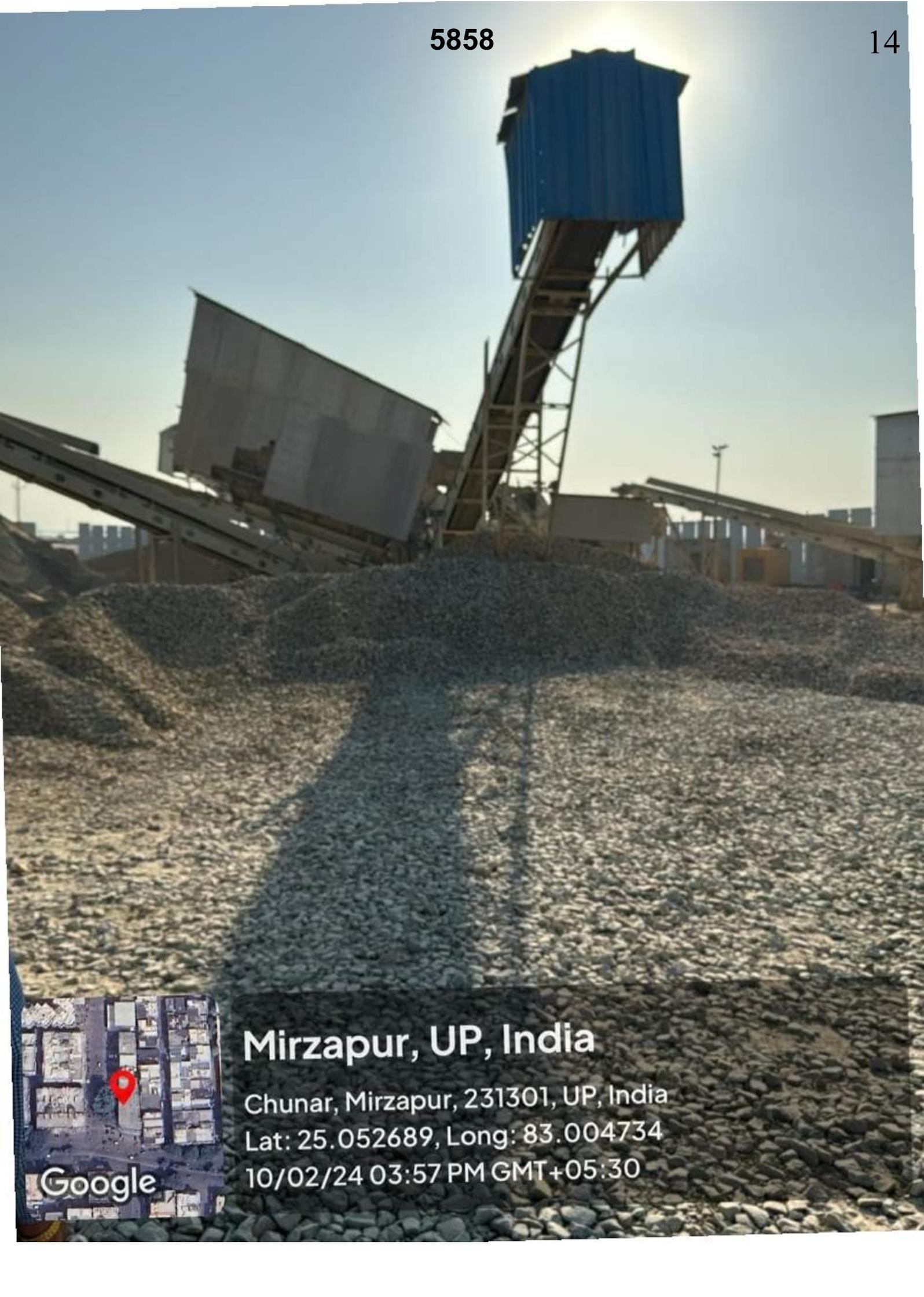
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मीरजापुर



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Mirzapur, UP, India
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Mirzapur, UP, India

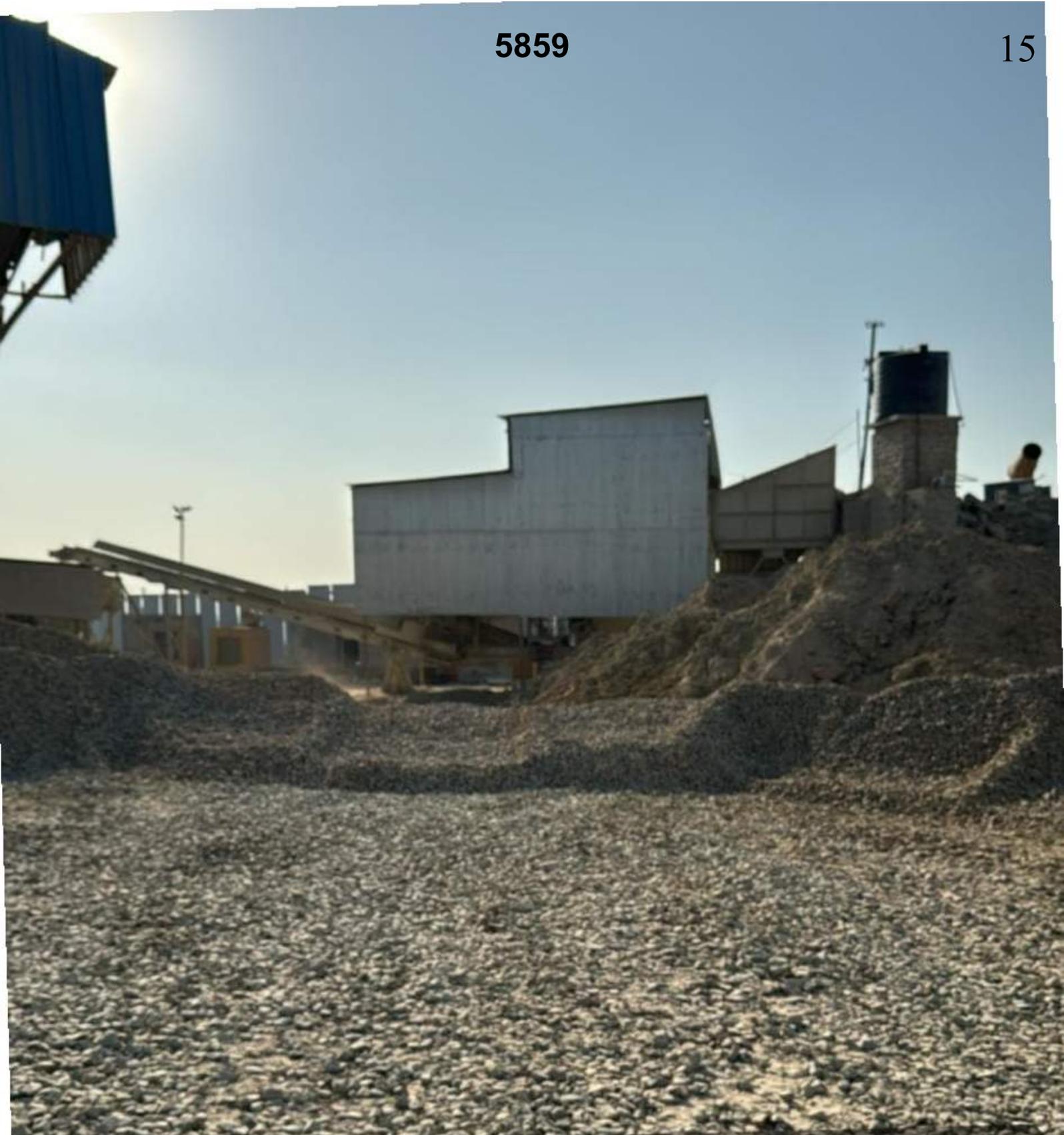
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Mirzapur, UP, India

Chunar, Mirzapur, 231301, UP, India

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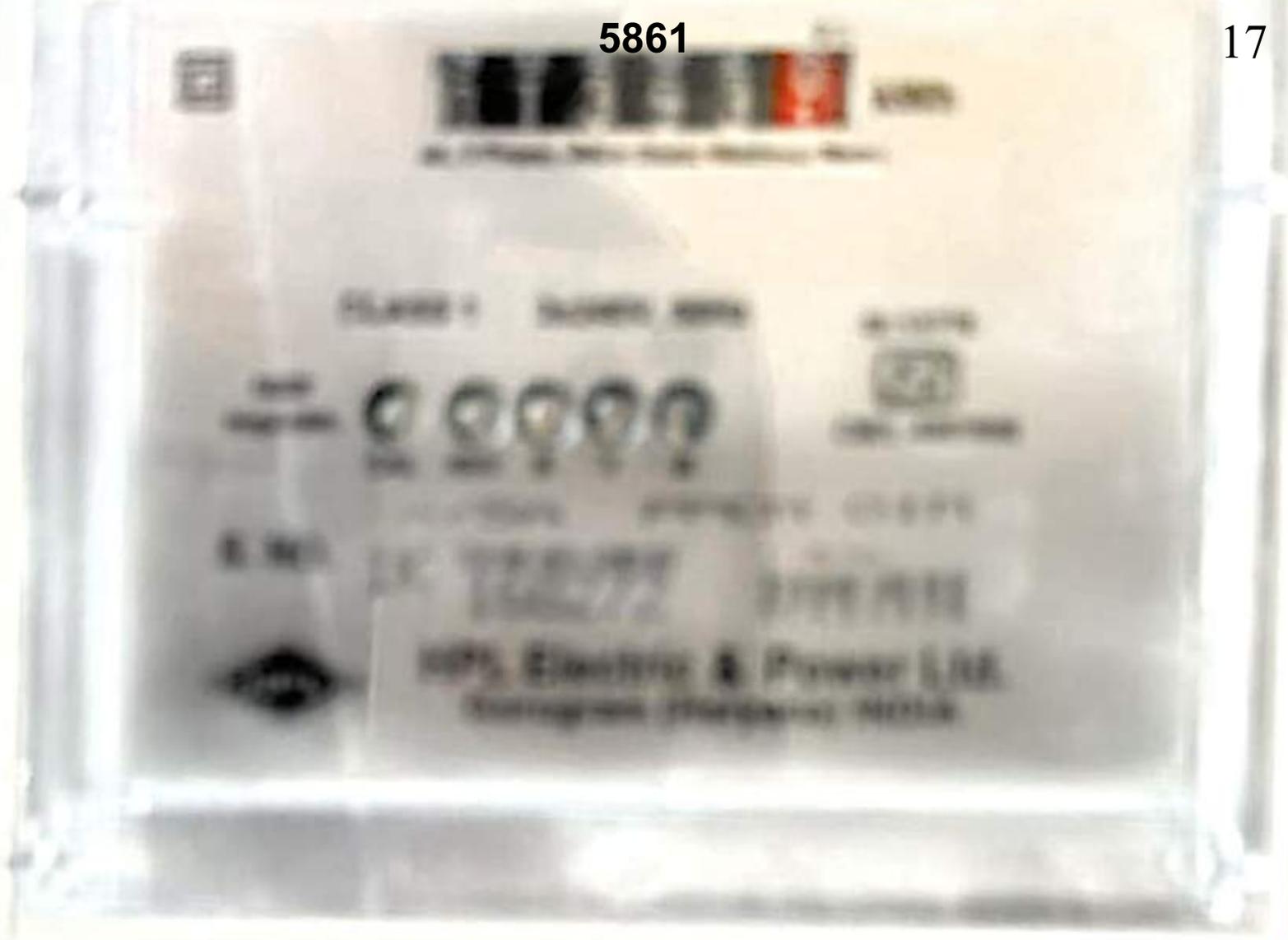


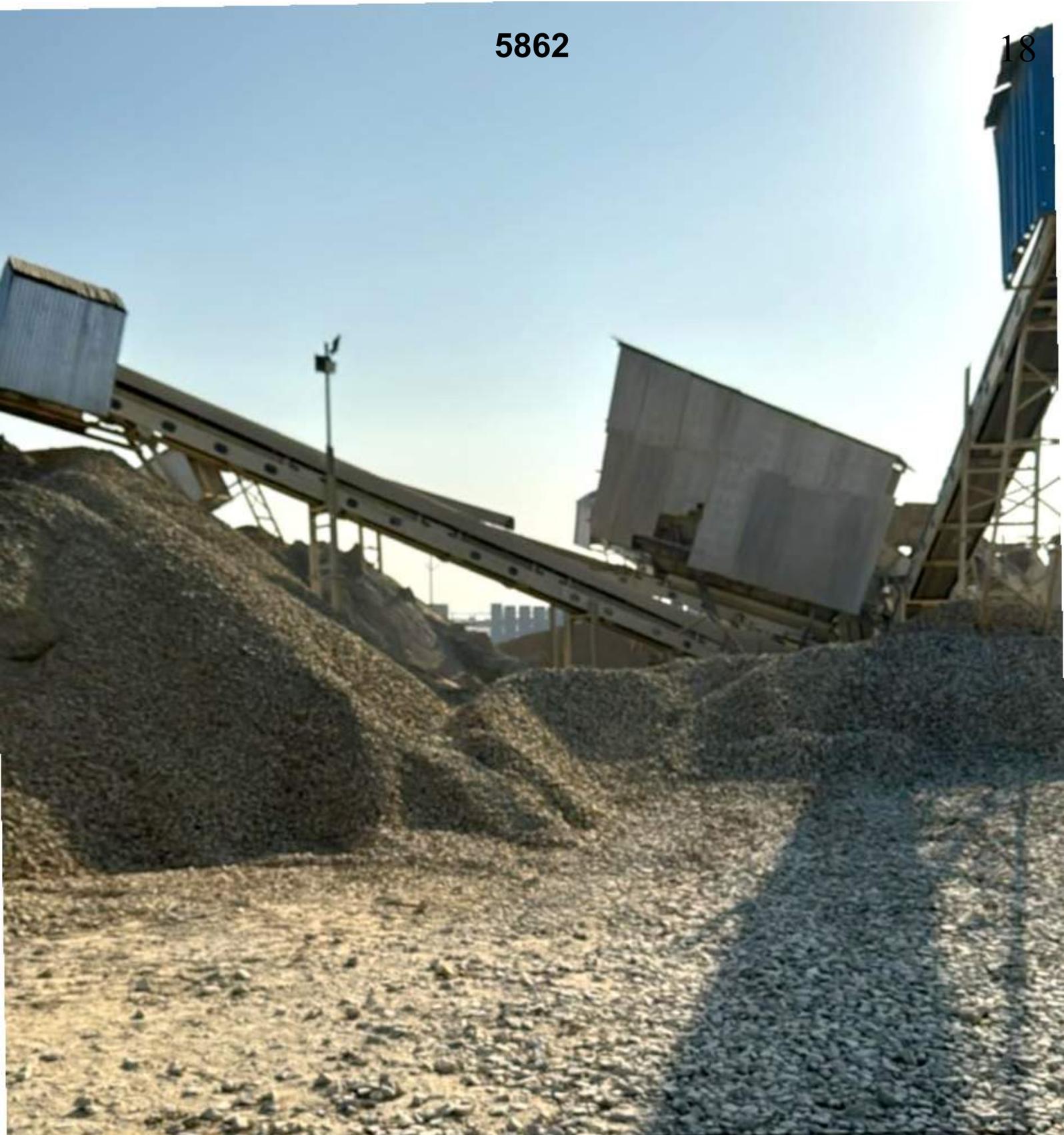
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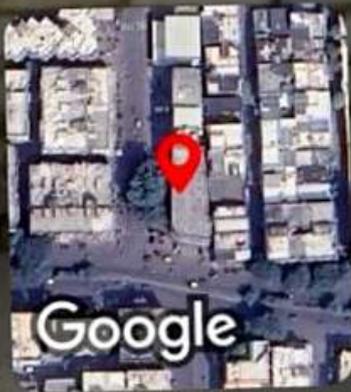


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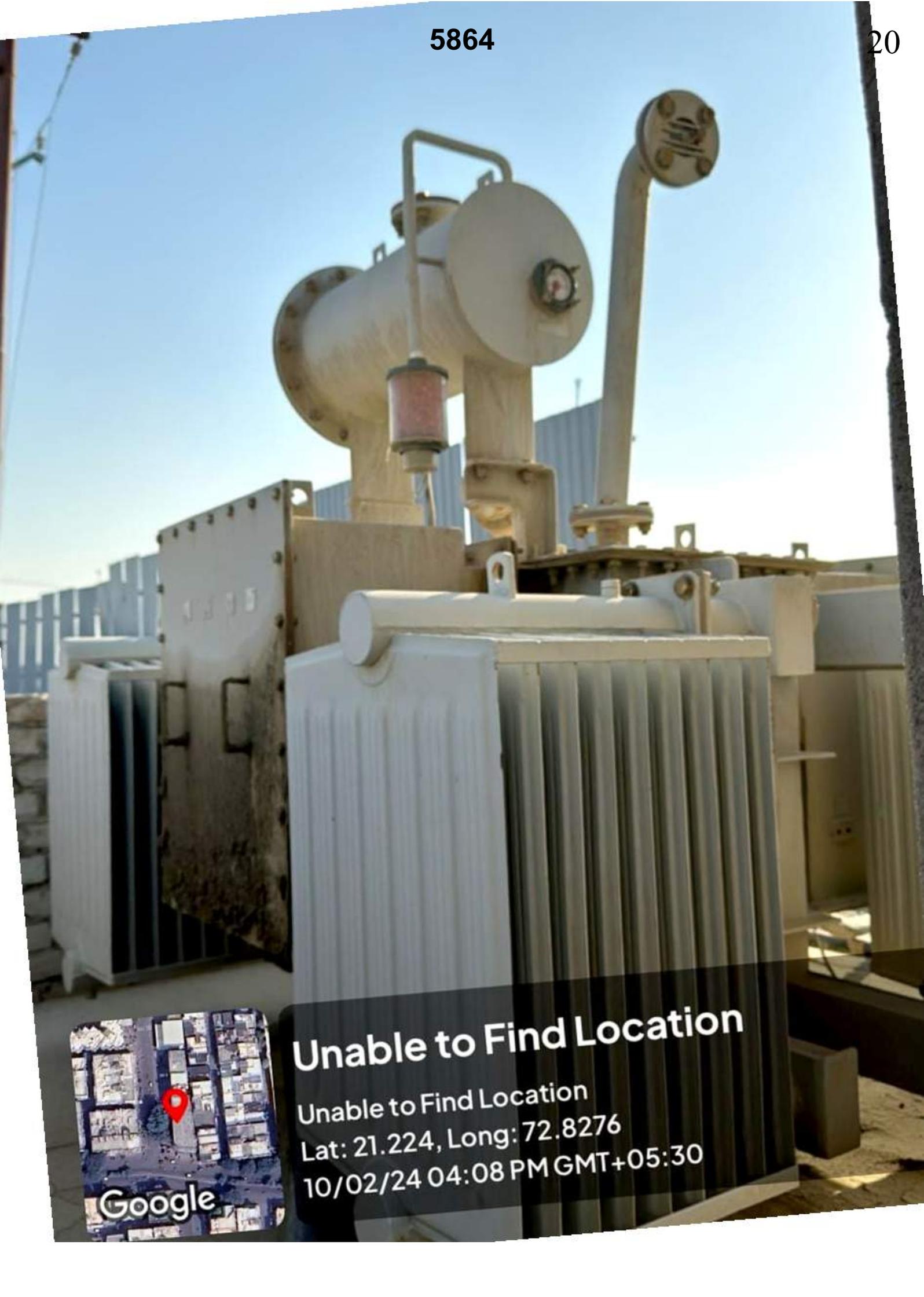
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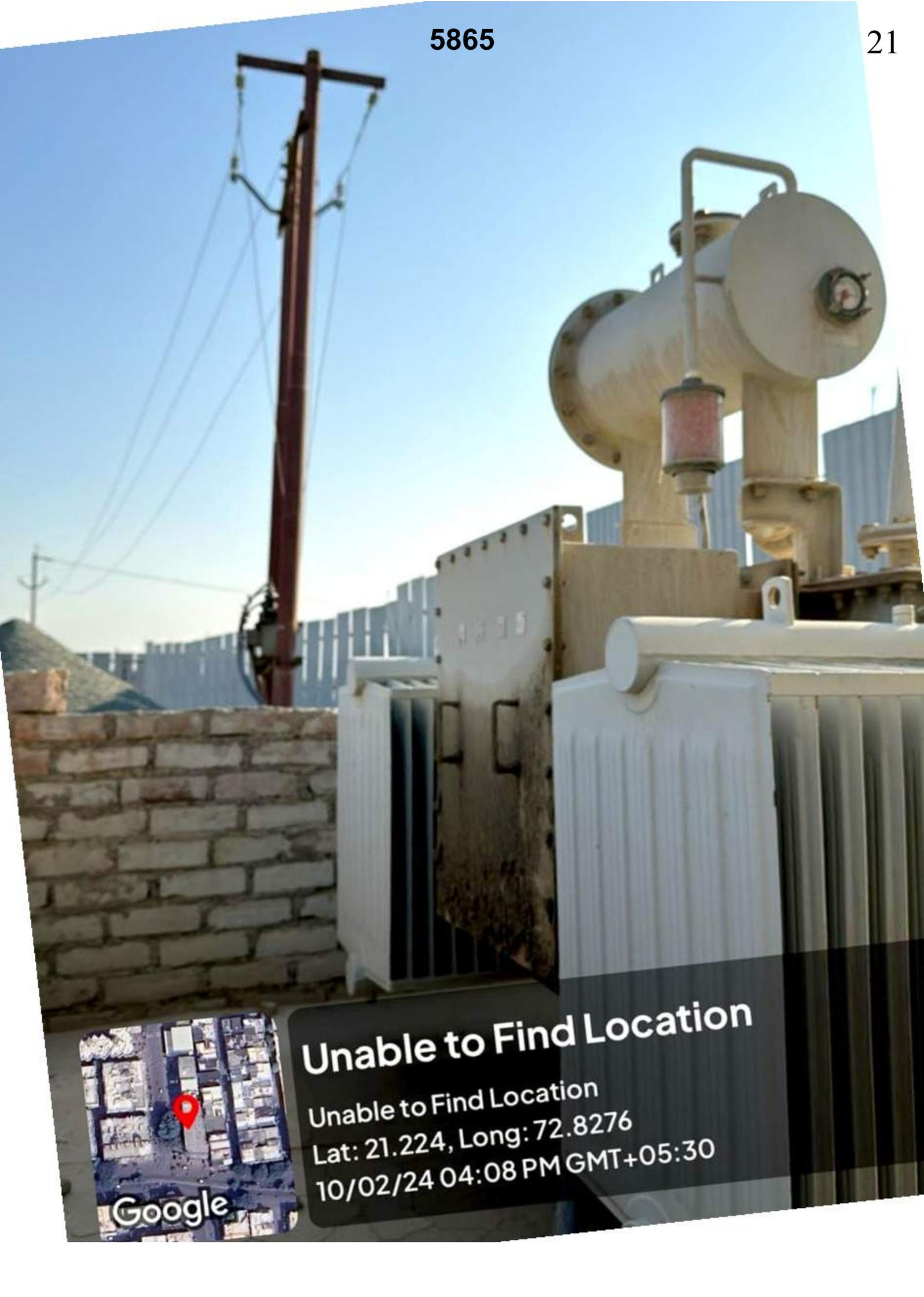


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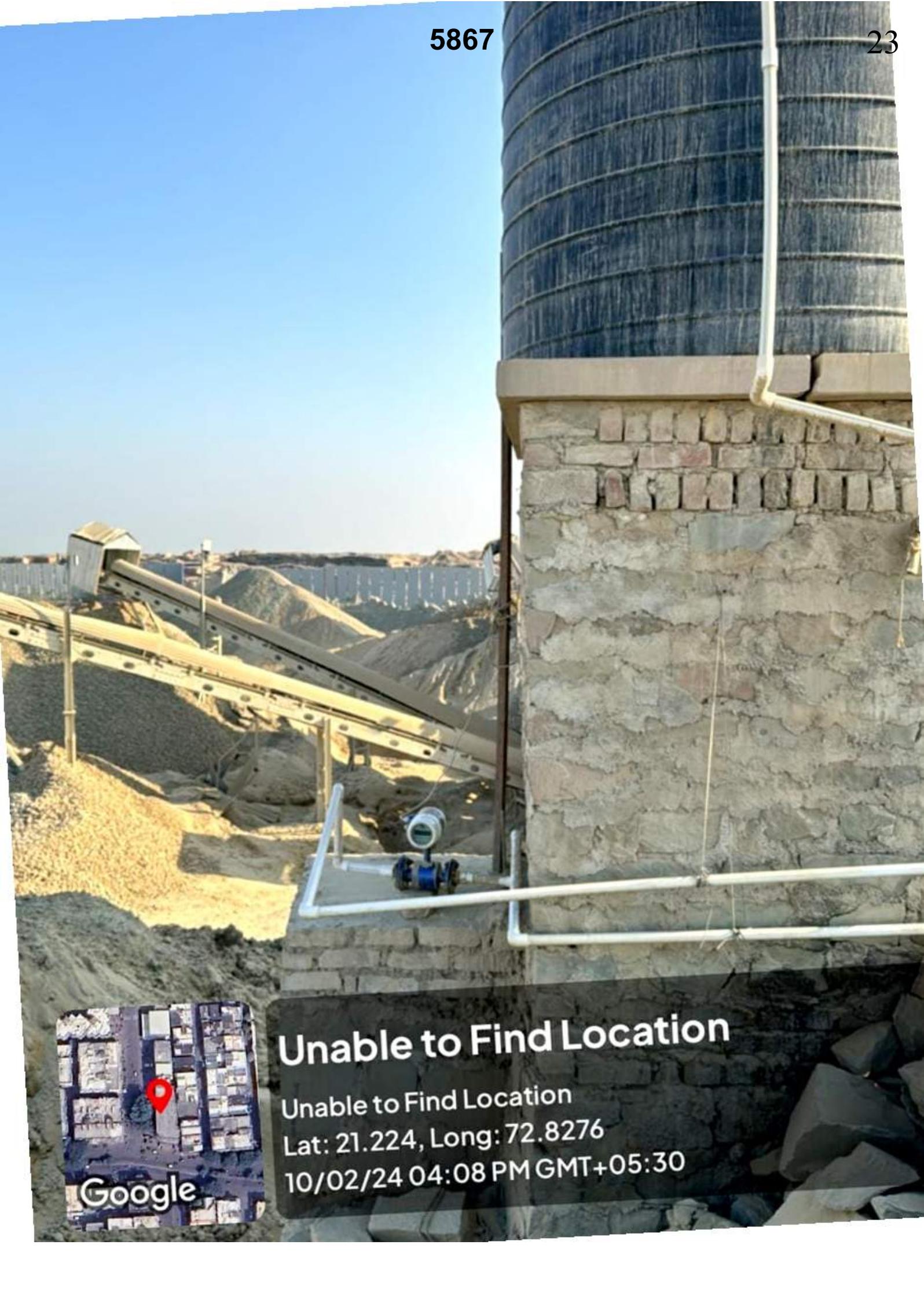
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ANNEXURE A-2

Date: 01/09/23

24

From,

PBR Infratech Private Limited (Stone Crusher Unit-4),
Arazi No. 135 Mi, Village- Sonpur,
Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

To,

Member Secretary,

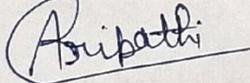
Uttar Pradesh Pollution Control Board (U.P.P.C.B.),
Lucknow, U.P.

Subject: Compliance report of Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 issued vide letter No.- 156962/UPPCB/ Sonebhadra(UPPCBRO)/CTO/both/Mirzapur/2022 dated 26/05/2022.

Respected Sir,

Kindly refer to the above mention subject I am hereby submitting the compliance report of the issued Consent to Operate for Stone Crusher PBR Infratech Private Limited (Stone Crusher Unit-4) located at Arazi No. 135 Mi, Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur supported by the relevant documents.

Yours Faithfully,



PBR Infratech Private Limited (Stone Crusher Unit-4)

Authorized Signatory

C.C. to-

1. Regional Office, Uttar Pradesh Pollution Control Board, Sonebhadra, U.P.

डाक प्राप्ति रसीद
प्राप्ति दिनांक..01/09/23..
प्राप्तकर्ता के हस्ताक्षर...
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ,

POINT WISE COMPLIANCE TO CONDITIONS OF CONSENT TO OPERATE ISSUED BY UPPCB, Lucknow, UP, VIDE LETTER NO. 156962/UPPCB/ Sonebhadra (UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 26/05/2022.

Application Id- 16425373

Consent to Operate for Stone Crusher PBR INFRATECH PRIVATE LIMITED (STONE CRUSHER UNIT-4), located at Arazi No. 135 Mi, Village- Sonpur, Pargana- Bhagwat, Tehsil- Chunar, District-Mirzapur

S.No.	Specific Conditions	Compliance Status
1.	<i>This consent to operate is granted to M/s PBR INFRATECH PRIVATE LIMITED (UNIT-4), for production of Stone Grits of different sizes @ 250 TPH using stone boulder as raw material at ARAZI NO.135 MI, AREA-1.2008 HECTARE, VILLAGE-SONPUR, PARGANA-BHAGWAT TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, 231304 (U.P.).</i>	Agreed The CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 has been issued vide letter No.- 156962/UPPCB/ Sonebhadra(UPPCBRO)/CTO/both/Mirzapur/2022 dated 26/05/2022 granted for the period from 26/05/2022 to 31/07/2027. is attached as Annexure-I.
2.	<i>Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.</i>	Agreed.
3.	<i>The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.</i>	Noted & agreed.
4.	<i>The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.</i>	Noted & will be complied.
5.	<i>The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources inside the stone crusher premises. The photographs are attached as Annexure- II.
6.	<i>The industry shall ensure to discharge the effluent generated from domestic sources</i>	The water required at the crusher unit is for the

	<i>through septic tank and soak pit.</i>	sprinkling purpose at the conveyer belts carrying the crushed-out material as a preventive measure of dust at the source. Apart of this domestic effluent is being discharged by septic tank and there is no water discharge from the industry.
7.	<i>The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.</i>	Agreed.
8.	<i>The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.</i>	Noted & agreed.
9.	<i>This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.</i>	Agreed.
10.	<i>Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.</i>	Noted & will be complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The photographs are attached as Annexure- II.
11.	<i>The industry shall install air pollution control measures as mentioned below:-</i>	Agreed Proper dust suppression system will installed at stone crusher. The photographs of the sprinkling are attached as Annexure- II
12.	<i>Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</i>	Agreed and being complied.
13.	<i>All openings provided for ventilation in the enclosures shall be covered by canvas bag</i>	Agreed and being complied.



	<i>filter to arrest the escaping dust.</i>	
14.	<i>All belt conveyors shall be covered by the industry.</i>	Agreed and being complied. All conveyers are covered.
15.	<i>Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</i>	Agreed and being complied. Silos provided for the storage of crushed-out material.
16.	<i>A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</i>	Noted & agreed. A boundary wall is constructed all around the stone crusher. Photographs are attached as per Annexure-II
17.	<i>Dust suppression by scientifically designed water sprinkling system on raw material/products and transfer points shall be adopted as an auxiliary air pollution control measure.</i>	Agreed and being complied. The dust suppression system installed at the site and all the other arrangement and facility to control dust are in good condition and will be maintained in future whenever required. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
18.	<i>Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</i>	Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner will be carried out around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone crusher.
19.	<i>Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.



20.	<i>Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.</i>	Agreed and being complied. Every person deployed in the stone crusher are being provided with personnel helmet, safety boots ear plugs & dust mask.
21.	<i>The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.</i>	Noted & agreed.
22.	<i>Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the and maintenance within 15 days. transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning.</i>	Agreed and being complied.
23.	<i>For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dr. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.</i>	Agreed and will be complied. Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner is being carried out around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone crusher.
24.	<i>Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.</i>	Noted & agreed.
25.	<i>Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.</i>	Noted. As the water requirement is very limited for the sprinkling purpose, The water requirement is being met by private tankers currently and will install any ground water abstraction pump only with valid NOC.
26.	<i>The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/CI/NGT83/2020, Dated 27.02.2020.</i>	Noted & agreed.



27.	<i>This consent is valid for discharge of domestic effluent only.</i>	The water required at the crusher unit is for the sprinkling purpose at the conveyer belts carrying the crushed-out material as a preventive measure of dust at the source. Apart of this domestic effluent is being discharged by septic tank and there is no water discharge from the industry.
28.	<i>It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.</i>	Noted & agreed.
29.	<i>The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.</i>	Noted & agreed.
30.	<i>Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.</i>	Agreed and being complied. The DG is equipped with acoustic enclosure and adequate air pollution control devices. Regular maintenance of the DG set is being complied and the emissions/noise level are within the prescribed limits. Ambient Air Quality & Noise level is also being monitored. Parameters Ambient Air & Noise level report from the NABL accredited laboratory is attached as per Annexure- III.
31.	<i>The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.</i>	Noted & agreed. There is no hazardous waste generated from the crusher unit although Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal
S. No.	General Conditions	Compliance Status
1.	<i>The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.</i>	Noted & agreed.
2.	<i>Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final</i>	Agreed and being complied. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to



	<i>disposal point.</i>	the municipal corporation collection points for their final disposal.
3.	<i>The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.</i>	Noted & agreed.
4.	<i>The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.</i>	Agreed and being complied. Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
5.	<i>The industry shall provide uninterrupted entry to the STP/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.</i>	Noted & agreed.
6.	<i>The industry shall provide Inspection Book at the time of inspection to the Board's officials.</i>	Agreed and will be complied.
7.	<i>Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.</i>	Agreed and will be complied.
8.	<i>The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.</i>	Noted & agreed.
9.	<i>In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall</i>	Noted & agreed.



	<i>reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by be the Competent Authority.</i>	
10.	<i>The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point</i>	Noted & agreed.
11.	<i>The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA may be necessary.</i>	Noted.
12.	<i>The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste, as without obtaining prior permission of the Board.</i>	Noted & agreed. There is no hazardous waste generate from the crusher unit although Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal
13.	<i>Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.</i>	Noted & agreed.
14.	<i>It is the duty of the authorized person to take prior permission of the Board to close down the facility.</i>	Noted & agreed.
15.	<i>The authorization is valid for temporary storage of Hazardous Waste within premises only.</i>	Noted & agreed. There is no hazardous waste required to be stored at the crusher site. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal
16.	<i>The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.</i>	Noted & agreed. No hazardous chemicals are required to run the crusher unit.
17.	<i>It is duty of the authorized person to take prior permission of this Board to close and</i>	Noted & agreed.



	<i>cleanup the facility for treatment, storage and disposal of hazardous waste.</i>	There is no hazardous waste required to be stored at the crusher site. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal
18.	<i>The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.</i>	Not Applicable There is no hazardous waste generated or stored.
19.	<i>In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.</i>	Not Applicable There is no hazardous waste generated or stored.
20.	<i>Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.</i>	Not Applicable There is no hazardous waste generated or stored.
21.	<i>Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.</i>	Not Applicable There is no hazardous waste generated or stored.
22.	<i>The storage area should be fenced properly and Sign/Notice Board indicating Danger and Hazardous shall be displayed at appropriate position both in Hindi and English.</i>	Not Applicable There is no hazardous waste generated or stored.
23.	<i>The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.</i>	The proposed crusher unit is for non-metallic minor mineral. There is no hazardous waste generated or stored.
24.	<i>In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.</i>	Not Applicable There is no hazardous waste generated or stored.





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

156962/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 26/05/2022

To,

M/s

PBR INFRATECH PRIVATE LIMITED (UNIT-4)

ARAZI NO.135 MI, AREA-1.2008 HECTARE, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, 231304

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16425373 Date-26/05/2022

CCA is hereby granted to **PBR INFRATECH PRIVATE LIMITED (UNIT-4)** located at **ARAZI NO.135 MI, AREA-1.2008 HECTARE, VILLAGE-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR, 231304.** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **PBR INFRATECH PRIVATE LIMITED (UNIT-4)** granted for the period from **26/05/2022 to 31/07/2027** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 400.00 Lakhs**

S No	Product	Quantity	Unit
1	Stone Grits @ 250 TPH	250	Metric Tonnes/Hour

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	Septic Tank/Soak Pit	Septic Tank

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

and soak pit.

7. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.
8. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.
9. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
10. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.
11. The industry shall install air pollution control measures as mentioned below:-
12. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
13. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.
14. All belt conveyors shall be covered by the industry.
15. Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.
16. A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.
17. Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.
18. Green belt along the boundary wall shall be developed by stone crusher in at least three layers.
19. Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.
20. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.
21. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.
22. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.
23. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.
24. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.
25. Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.
26. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.
27. This consent is valid for discharge of domestic effluent only.
28. It is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
29. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.
30. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.

1. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

General Conditions:-

The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

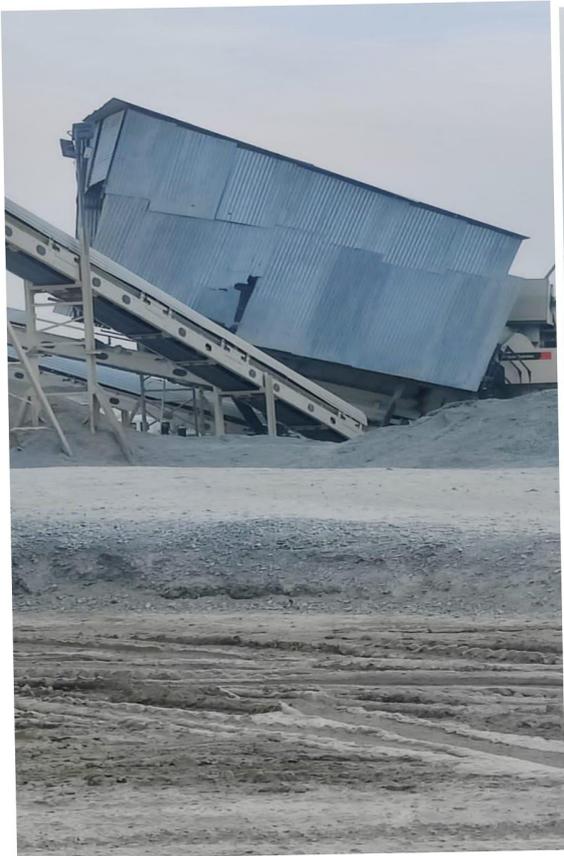
1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.

20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating $\frac{1}{2}$ Danger $\frac{1}{2}$ and $\frac{1}{2}$ Hazardous $\frac{1}{2}$ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

TRILOKI
NATH SINGH

REGIONAL OFFICER

Digitally signed by TRILOKI NATH SINGH
DN: cn=TriLoki Nath Singh, o=Haryana, ou=Haryana, email=triloki.nath.singh@haryana.gov.in, c=IN
Date: 2023.08.18 14:01:45 +05'30'









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MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-020823-01	07/08/2023

Issued To: M/s PBR Infratech Private Limited (Unit-4)
Project Location: Arazi No. 135 Mi, Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur, U.P.

Sampling & Analysis Data

Sample Drawn By : NTL Representative
Date of Sampling : 01/08/2023
Sample Description : Ambient Air
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 02/08/2023 to 07/08/2023
Sampling Location : Project Site
Average Flow Rate of SPM (m³/min.) : 1.14
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : RDS (PM₁₀) FPS (PM_{2.5}) With Gaseous Attachment
Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	78.23	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	45.16	µg /m ³	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	9.50	µg /m ³	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	21.80	µg /m ³	80

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY

AUTHORIZED SIGNATORY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Noise	AN-020823-02	07/08/2023

Issued To: M/s PBR Infratech Private Limited (Unit-4)
 Project Location: Arazi No. 135 Mi, Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur, U.P.

SAMPLING & ANALYSIS DATA

Sample Drawn On : 01/08/2023
 Sample Drawn By : NTL Representative
 Sample Location : Near Project Site
 Sample Received On : 02/08/2023
 Sample description : Ambient Noise
 Sampling Time : 24hrs

TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leq		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	72.6	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	67.2	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-020823-03	07/08/2023

Issued To: M/s PBR Infratech Private Limited (Unit-4)
Project Location: Arazi No. 135 Mi, Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur, U.P.

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
 Sample Received Date : 02/08/2023
 Sample Quantity : 2.0 Lt.
 Analysis Duration : 02/08/2023 to 07/08/2023
 Sampling Location : Near Project Site
 Sample Description : Ground Water

RESULTS

Essential test as per IS:10500-2012

S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.48	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	215.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	54.80	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	42.60	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.182	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	6.49	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	712.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	216.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	64.80	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS

S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

Checked By

AUTHORIZED SIGNATORY

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

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